

-10

ASSAM ACT X OF 1949.

THE ASSAM *KALA-AZAR* TREATMENT ACT, 1949.

(Passed by the Assembly)

(Received the assent of the Governor on the 17th
May, 1949.)

[Published in the *Assam Gazette* of the 25th May, 1949.]

An

*Act to provide for prevention of treatment of Kala-azar patients
in Assam by unauthorised persons.*

Preamble.

WHEREAS it is expedient to prevent treatment of *Kala-azar* patients by unauthorised persons.

It is hereby enacted as follows:—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam *Kala-azar* Treatment Act, 1949.

(2) It extends to the whole of Assam.

(3) It shall come into force on such date as the Provincial Government may, by notification, appoint.

Definitions.

2. In this Act, unless there is anything repugnant in the subject or context,—

(a) "*Kala-azar* patient" means a patient who has been diagnosed as such by a registered medical practitioner, or a medical practitioner possessing a special certificate of Government for diagnosis and treatment of *Kala-azar* cases ;

(b) "registered medical practitioner" means any person registered under the provisions of the Assam Medical Act, 1916. Assam
Act I of
1916.

Treatment
of *Kala-azar*
patient.

3. No person shall treat or inject a *Kala-azar* patient for *Kala-azar* unless—

(i) he is a registered medical practitioner, or

(ii) he is a medical practitioner possessing a special certificate of Government for diagnosis and treatment of *Kala-azar* cases :

Provided that such a *Kala-azar* patient may be treated or injected for *Kala-azar* by an unregistered practitioner under the supervision of a registered medical practitioner or a medical practitioner possessing a special certificate of Government for diagnosis and treatment of *Kala-azar*.

Penalties.

4. Whoever treats or injects a *Kala-azar* patient in contravention of the provisions of section 3 shall be punishable with imprisonment of either description for a term which may extend to six months or a fine which may extend to five hundred rupees or with both.

Price 1 anna or 1 d.

Arrest and trial. 5. (a) If a person commits an offence mentioned in section 4 he may be arrested without warrant by any police officer not below the rank of a Sub-Inspector.

(b) A person so arrested shall, with the least possible delay, be taken before a Magistrate having authority to try him.

Jurisdiction. 6. No Court inferior to that of a Magistrate of the second class shall try any offence under this Act.

Powers to make rules. 7. The Provincial Government may make rules for carrying out the purposes of this Act.